

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 12

CA 452/2022 CA 580/2022 IN C.P. /3638/(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.11.2022**

NAME OF THE PARTIES: - **Union of India V/s Infrastructure Leasing & Financial Services Ltd & Ors.**

Appearance (via video-conference):

For the Union of India	:	Adv. Vasudha Vijaysheel h/f Advocate Aditya Sikka
For the Applicant – CA 452	:	Mr. Manmeet Singh, Ms. Shatakshi Tripathi, Advocates
For R1 & R2 – CA 452	:	Mr. Animesh Bisht a/w Ms. Drishti Das and Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas
For the Applicant – CA 580	:	Mr. Animesh Bisht a/w Ms. Drishti Das, Mr. Aniruddh Gambhir and Ms. Roma Bhojani i/b Cyril Amarchand Mangaldas

Section 241-242 of the Companies Act, 2013 & Rule 11

ORDER

CA 452/2022

Ld. Counsel for the Applicant and Ld. Counsel for the Respondent are present. Adv. Vasudha Vijaysheel h/f Adv. Aditya Sikka, appearing on behalf of the Union of India, seeks further time to place on record Affidavit in Reply. Record reveals that earlier, the time was granted to file and place on record Affidavit in Reply; however, till date, no Affidavit in Reply has been filed and placed on record. In that view of the matter, last chance is granted to file and to place on record Affidavit in Reply, well before the adjourned date by duly serving

copy of the same to the other side well in advance. List this matter on Board on 06.12.2022, for further consideration and hearing. Registry is directed to retain the position of this matter High on Board on the adjourned date.

CA 580/2022

Ld. Counsel for the Parties are present. List this matter on Board on 06.12.2022, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)